

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1095(ND)2019

COARM:

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2019

NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain Automotive
India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Rajnish Jha, Advocate for RP

Present for the Respondent: Mr. Aditya V. Singh Advocate for R-2
Mr. R. Sovndara Rajan Advocate

ORDER

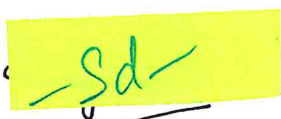
Two Financial Creditors, being Members of the CoC, have put in appearance through counsel. They pray for some time to file their reply. Show cause notice be issued to them to explain why decisions to ratify the expenses is not being remitted by them.

Notice of CA-1095/9 is accepted by ld. Counsel appearing for the Suspended Directors. To come up for disposal of these applications on 1st October, 2019.

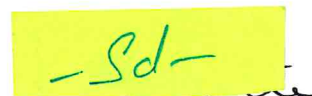
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With respect to the status of the CIR Process not much has been achieved by the RP. It is submitted details are not provided by the ex-Directors which has hindered. They have any progress in this direction.



(L.N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)